

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/1171/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, MACT,
Goalpara.

Dated Guwahati the 20th February, 2024.

Sub: **Child Care Leave.**

Ref:- Your Letter No. MACT/GLP/2024/217 dated 09.02.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **thirty eight days Child Care Leave from 29.02.2024 till 06.04.2024** (suffixing 07.04.2024), **along with station leave permission, from the evening of 28.02.2024 till the morning of 08.04.2024**, subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the District & Sessions Judge, Goalpara, and in his absence, to the in-charge District & Sessions Judge, Goalpara, before proceeding on leave.


Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/1172-1174/A, dated , 20-02-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
2. The District & Sessions Judge, Goalpara.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)
